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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 335/90
T.A. No.

DATE OF DECISION 25/8/1993

Amarshi S. Abhiyani Petitioner

Mr. J. J. Yanjik Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. Mukesh Patel for xx. Advocate for the Respondent(s)
Mr. Jayant Patel

CORAM :

The Hon'ble Mr. R.C. Bhatt : Judicial Member

The Hon'ble Mr. M.R. Kolhatkar : Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

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Amarshi S. Abhiyani,
Block No. 27, Jawaharnagar,
Room No. 320, Near Indiranagar,
Amraiwadi,
Ahmedabad.

...Applicant

Advocate **Mr. H. J. Yajnik**

VERSUS

1. Union of India, to be served through The Controller and Auditor General of India, New Delhi.
2. The Sr. Deputy Accountant General (A & E), M.S. Building, Laldarwaja, Ahmedabad.
3. The Accountant General, Race Course, Rajkot.

...Respondents

Advocate

Mr.Mukesh Patel for
Mr.Jayant Patel

ORAL JUDGEMENT

O.A./335/90

Date : 25/8/1993

Per : Hon'ble Shri R.C.Bhatt,
Judicial Member

None is present for the applicant.

There is no application for adjournment by the applicant. Mr. Mukesh Patel for Mr. Jayant Patel is present for the respondents. Hence, the application is ~~xxx~~ dismissed for default. No order as to costs.

NIR Kolthau

(M.R.KOLHATKAR)

Admn. Member

Nerl

(R.C.BHATT)

Judicial Member

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